

HIGH COURT OF JAMMU AND KASHMIR & LADAKH

(Office of the Registrar General at Srinagar)

Subject: Revision of allowances and amenities in favour of Judicial Officers in terms of recommendations of Second National Judicial Pay Commission- Issuance of instructions regarding drawal of arrears.

ORDER

No.: 1532 of 2024/RG

Dated: ¹⁵ ~~14~~.10.2024

Whereas, vide S.O 498 dated 09.10.2024, the Government in consultation with the High Court and in supersession of all rules, notifications or orders on the subject has accorded sanction to the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2024 whereby allowances and amenities payable to the Judicial Officers stand revised as per recommendations of the Second National Judicial Pay Commission as upheld by the Hon'ble Supreme Court vide orders/judgment dated 04.01.2024 passed in the Writ Petition (Civil) No. 643 of 2015 titled All India Judges Association Vs Union of India and Ors.

Now, therefore, in order to streamline/facilitate drawal of allowances and arrears thereof, by the Judicial Officers from retrospective dates, the following directions are hereby issued for their adherence, in its letter and spirit, by the DDOs/Judicial Officers:-

S. No.	Allowance	Procedure to be adopted
1.	Children Education Allowance	The DDOs may draw the allowance as per the procedure and reimbursement of CEA at the rates determined in S.O 498 dated 09.10.2024 and in accordance with the Government Order No. 473-F of 2019 dated 28.11.2019. In case, any judicial officer has drawn CEA earlier, the same shall be duly adjusted.
2.	Concurrent Charge Allowance	The DDOs may workout the arrears on differential amounts on the basis of revised pay w.e.f. 01.01.2016 with respect to the sanctions already accorded by the High Court. However, in future the practice of sanctioning concurrent charge allowance by the High Court shall continue.
3.	Conveyance/Transport Allowance	The allowance may be drawn and disbursed by the DDOs in favor of judicial officers as per entitlement and on prescribed rate as enshrined in the S.O 498 dated 09.10.2024.
4.	Dearness Allowance	Already regulated through S.O 499 dated 26.09.2023.
5.	Earned Leave Encashment	The Judicial Officers whose claims of Earned Leave have been sanctioned shall be entitled to differential amount on the basis of revised pay w.e.f. 01.01.2016. However, in future the practice of sanctioning earned leave encashment by the High Court shall continue.

6.	<i>Reimbursement of Electricity and Water Charges</i>	<i>Reimbursement of such charges shall be ensured on production of proof of payment of the billed amount as per prescribed ceiling.</i>
7.	<i>Higher Qualification Allowance</i>	<i>Advance increments for having acquired Higher Qualification shall be sanctioned as per the S.O 498 dated 09.10.2024.</i>
8.	<i>Hill Area/Tough Location Allowance</i>	<i>The arrears may be drawn once the areas are notified by the High Court of J&K and Ladakh as Hill areas.</i>
9.	<i>Home Orderly/Domestic help Allowance</i>	<i>This allowance shall be regulated as per the provisions of S.O 498 dated 09.10.2024</i>
10.	<i>House Rent Allowance</i>	<i>The HRA shall be regulated as per the provisions of S.O 498 dated 09.10.2024</i>
11.	<i>Furniture Grant</i>	<i>Release and Reimbursement of furniture grant shall be as per S.O 498 dated 09.10.2024, subject to furnishing of the actual invoice/bill to the High Court. Due to paucity of time, all judicial officers are permitted to avail the benefit for the present, subject to furnishing of actual invoice/bills to the High Court. However, in future, benefit shall be availed after proper sanction from the High Court.</i>
12.	<i>LTC/HTC</i>	<i>LTC/HTC to be drawn as per procedures in vogue against a proper sanction order from the High Court.</i>
13.	<i>Fixed Medical Allowance</i>	<i>To be drawn as per S.O 498 dated 09.10.2024</i>
14.	<i>Advances to the Judicial Officers</i>	<i>As per S.O 498 dated 09.10.2024</i>
15.	<i>Reimbursement of Newspapers and Magazines</i>	<i>Reimbursement shall be as per the conditions in the relevant provisions of S.O 498 dated 09.10.2024</i>
16.	<i>Risk Allowance</i>	<i>To be drawn as per S.O 498 dated 09.10.2024</i>
17.	<i>Robe Allowance</i>	<i>To be drawn as per S.O 498 dated 09.10.2024, however, the drawal of arrears on this account shall be subject to verification of the already drawn Robe Allowance, if any. In future, the Robe Allowance shall be drawn against a proper sanction order from the High Court of J&K and Ladakh</i>
18.	<i>Special Pay for administrative work</i>	<i>As per the provisions of S.O 498 dated 09.10.2024</i>
19.	<i>Sumptuary Allowance</i>	<i>As per the provisions of S.O 498 dated 09.10.2024</i>
20.	<i>Telephone facility</i>	<i>The ceiling mentioned in the S.O 498 dated 09.10.2024 shall invariably be adhered to, however, the procedures for accord of sanction by the High Court for</i>

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		procurement of mobile handset shall continue. However, the matter will be taken up with the government for clarification as present facility is more beneficial
21.	Transfer Grant	The transfer grant shall be reimbursed as per the provisions of the S.O 498 dated 09.10.2024, however, the differential amount on the basis of revised pay w.e.f. 01.01.2016 shall be drawn after proper verification with respect to earlier drawals and subsequent entries in the service records.

By Order

[Signature]
14.10.24.

(Shahzad Azeem)
Registrar General
Dated:14.10.2024

No.: 45730-45 /RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for information of His Lordship.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
3. Director, J&K Judicial Academy, Jammu/Srinagar;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu/Srinagar;
5. Registrar (I.T) Computers, High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh;
8. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K;
9. Secretary, Department of Law and Justice, UT of Ladakh
.....for information.
10. Director General, Accounts and Treasuries, UT of J&K for information and with the request that the Treasury Officers may be instructed to project the demand of the Judiciary separately so that arrears are disbursed within the timeline prescribed by the Hon'ble Supreme Court i.e. by 19.10.2024.
11. Director Finance, High Court of J&K and Ladakh, Main Wing, Srinagar;
12. Accounts Officer, High Court of J&K and Ladakh, Jammu/Srinagar;
.....for information and necessary action.
13. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
14. Order File.

[Signature]
14.10.24,

Registrar General